

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A. NO.435/97

Between:

Dt. of Order: 15.4.97-

Shankar

...Applicant.

And

1. The Scientific Adviser to the Min. of Defence,  
Sena Bhavan, New Delhi.
2. The Director, Defence Electronics Research Laboratory,  
Chandrayanagutta, Hyderabad.
3. The Medical Officer, M.I.Room, Defence Electronics  
Research Laboratory, Chandrayanagutta, Hyderabad.

...Respondents.

Counsel for the Applicants ; Mr. N. Rammohan Rao, Advocate, CAT.

Counsel for the Respondents ; Mr. K. Ramulu

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (J)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Shri Shiva for Shri N. Ram Mohan Rao for the applicant.  
None for the respondents. The applicant was sought to be retired on  
superannuation at the age of 58 years by the impugned order No. DBRL/  
Estt/413600 dt. 12.2.97 and dt. 17.2.97. The applicant submits that  
he is entitled to be continued upto the age of 60 years being a  
Group-D official in accordance with the SRO 166 dt. 12.7.95.

2. Under the circumstances, we feel that the following interim  
order is justified:-

The applicant if he succeeds in this O.A. should be deemed  
have been continued from the date of attaining the age of  
Superannuation viz., 58 and on that basis be is entitled  
for all benefits as if he was a Group-D servant of the  
said organisation even if he is retired at the age of 58  
in accordance with the impugned order.

3. List after 6 weeks. Reply in the meanwhile.

17497  
DEPUTY REGISTRAR (J)

..2..

Copy to:

1. The Scientific Adviser to the Min. of Defence,  
Sena Bhawan, New Delhi.
2. The Director, Defence Electronics Research Laboratory,  
Chandrayanagutta, Hyderabad.
3. The Medical Officer, M.I.Room, Defence Electronics  
Research Laboratory, Chandrayanagutta, Hyderabad.
4. One copy to Mr.N.Rama Mohan Rao, Advocate,CAT,Hyderabad.
5. One copy to Mr.K.Ramulu, Addl.CGSC,CAT,Hyderabad.
6. One duplicate copy.

YLKR

5/10  
TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. GUJRAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:  
M(J)

DATED: 15/4/97

ORDER/JUDGEMENT

R.A/C.P/M.A.No:

in  
O.A. No. 435/97

ADMITTED INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPENSED OF WITH DIRECTIONS  
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

II COURT

